

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1069 of 2020**

**IN THE MATTER OF:**

**Jitender Arora  
Resolution Professional  
M/S Premia Projects Ltd.**

**...Appellant**

**Versus**

**Tek Chand & Anr.**

**...Respondents**

**Present:**

**For Appellant: Mr. Shikhil Suri, Sr. Advocate with Mr. Shiv Kr. Suri,  
Ms. Nikita Thapar, Mr. Shilpa Saini, Advocates and Mr.  
Jitender Arora, RP in person.**

**For Respondents: Mr. Javed Khan, Advocate for R-1.**

**O R D E R**  
**(Through Virtual Mode)**

**01.03.2021:** Affidavit of Service in respect of Respondent No. 2 has been filed in terms of Dy. No. 25530. Same is taken on record. It emerges from the Affidavit of Service that the notice on Respondent No. R-2 served through email has bounced back. However, notice has been served on Respondent No. 2's Director's email id available on MCA Portal.

In the given circumstances, it would be appropriate to allow the Appellant to serve Respondent No. 2 through the mode of substituted service viz.

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publication in two newspapers one in English and another in Hindi having wide circulation in Delhi region. The Appellant may provide a cutting thereof as proof of service.

Learned counsel for the Appellant is permitted to file short note regarding dates and events relevant for disposal of the instant appeal with copy provided to the other side.

Post the matter 'for hearing' on **22<sup>nd</sup> March, 2021**.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

*am/gc*